



किसान सम्मान प्रदेश की शान



उत्तर प्रदेश में 2 करोड़ 53 लाख किसानों को
पीएम-किसान सम्मान निधि के तहत
प्रति किसान दिए जा रहे हैं सलाना ₹6000

सोच ईमानदार, काम दमदार



**BTM Layout Branch: "Sanskriti Signet", No. 76,
1st Cross, BTM Layout 2nd Stage, Bengaluru 560068.
Phone: 8762784886.
Email: btmban@bankofbaroda.com**

NOTICE FOR SALE OF MACHINERIES

Notice to Mr's Royal Fashion, M/s Royal Intex Apparels and M/s Padmavathi Apparels are hereby given to the effect that the seized machineries described herein will be sold by Bank of Baroda, BTM Layout 2nd Stage Branch, by holding Public Auction on the date and time mentioned in this notice on the basis of "AS IS", "WHERE IS", AND "AS IS WHAT IS" CONDITION.

Details and full description of the machineries:

Sl. No	Description of Machine	Model No	Qty.	Reserve Price
1	Band Knif Machines	EC 900N	2	Rs. 96.26,000/-
2	Kansai Special Machine	KANSAL KS2609983	1	
3	GEMA Chain Lock Machine GEMCY	GEM 8200	1	
4	JUKI Double Needle	JUKI-LH-3178	1	
5	FVEEN Chain Lock M/c	FUCEN-FC 3830	1	
6	Brother SNLS	S7200A-303	21	
7	JUKI SNLS Machines	DDL-9000 B ASS	22	
8	Swartex SNLS Machines	SW7200	28	
9	Struba SNLS	L818FRM	4	
10	Cuff Turning Machines	NGAI HING NS 81	2	
11	Collar Turning Machines	CP-205AX	2	
12	Kaja JUKI Machines	BCSNJKDF 702	3	
13	KAJA Brother Machines	MDT 741C	2	
14	BUHON JUKI Machines	JUKI LBH	2	
15	BUHON BROTHER Machines	BROTHER 8 600 B2	2	
16	FUSING Machines with Conveyor	Hashima HP 600 LFS	1	
17	Feed Arm of Juki	JUKI 1900 HS	2	
18	Feed of Arm Brother	BROTHER	1	
19	BAR Lock Juki Machines	Juki AMS 1190	1	
20	Iron Table Boiler	YEE SUN 0 VPS 09	6	
21	Edge Cutting Machines Small	CP-313 AX	2	
22	Straight Knife Cutting Machines	EASTMAN 8629 X8	5	
23	Hole Drilling Machines		1	

The firms are hereby requested to clear the overdue within a period of 7 days from the date of this notice failing to which the Bank will sell the above mentioned seized machineries at 11.00 am on 10.02.2022 under open auction at Bank of Baroda, BTM Layout Branch premises, (No.76, 1st Cross Sanskriti Signet, Officers Colony, BTM Layout, 2nd Stage, Bangalore Urban - 560 068) (1) Machineries can be inspected on or after 26.01.2022. For inspection of the machineries, please contact branch. (Contact No. of Branch Head is: 9916001211, 080-26783144, 26783154) (2) EMD amount of Rs. 24,07,000.00 (Rupees Twenty four lakhs and seven thousands only) as 25% of the Reserve Price is to be deposited by way of Demand draft in favor of Bank of Baroda, BTM Lay Out Branch Or shall be deposited through NEFT/ Fund Transfer to credit of account of Bank of Baroda, BTM Layout 2nd Stage, Bengaluru. A/c Name: SAREESI Auction Proceeds Collection Ac. A/c No 29600015181869. (IFSC Code: BARB00BTMBAN (Ifth character is numeric zero) latest by 08.02.2022 before 5.00 pm. (3) Bidders will be permitted to improve the offer amount above the RESERVE PRICE. (4) In case successful bidder fails to make full payment on or before 17.02.2021, the EMD amount will be forfeited. (5) Authorized Officer will have absolute rights to accept/postpone/cancel the auction at any stage without assigning any reason whatsoever.

Date: 08.01.2021
Place: Bengaluru

Sd/- Authorized Officer
Bank of Baroda

**FORM A
PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
EAST MOND INFRA AND TRADE PRIVATE LIMITED (UNDER CIRP)**

RELEVANT PARTICULARS

1. Name of corporate debtor:	East Mond Infra and Trade Private Limited (formerly known as East Mond Agri and Infra Pvt. Ltd. originally incorporated as Somerset Infoprojects Pvt. Ltd.)
2. Date of incorporation of corporate debtor:	12th December 2007
3. Authority under which corporate debtor is incorporated / registered:	Registrar of Companies, Bangalore, Karnataka
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor:	U74110KA2007PTC044646
5. Address of the registered office and principal office (if any) of corporate debtor:	10-45, 8th Cross, 3rd Main, Srinivasa Nagar, BSK III Stage, Bengaluru, Karnataka - 560 085
6. Insolvency commencement date in respect of corporate debtor:	5th January 2022 (Date of service of order to IP - 6th January 2022)
7. Estimated date of closure of insolvency resolution process:	4th July 2022 (180th day from the Insolvency Commencement date)
8. Name and registration number of the insolvency professional acting as Interim resolution professional:	Name: Nitin Daga Reg. No.: IBBI/IPA-001/IPR02213/2020-2021/13406
9. Address and e-mail of the interim resolution professional, as registered with the Board:	Nitin Daga Avanti Oxford-II, Block-1, Flat-1B, 136 Jessore Road, Kolkata - 700 055. E-mail ID: daga.nitin@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional:	Nitin Daga 125-A Metropolitan Co-operative Housing Society, 3rd Floor, Kolkata - 700 105. Email: cirp.eastmond@gmail.com
11. Last date for submission of claims:	19th January 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional:	NONE, Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class):	NONE, Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Download the relevant forms from: https://www.ibbi.gov.in/home/downloads b. None, Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the East Mond Infra and Trade Private Limited on 05th January 2022. The creditors of East Mond Infra and Trade Private Limited are hereby called upon to submit their claims with proof on or before 19th January 2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (NA) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Nitin Daga
Date: 08.01.2022 Interim Resolution Professional for East Mond Infra & Trade Private Limited
Place: Bengaluru Reg. No.: IBBI/IPA-001/IPR02213/2020-2021/13406

fincare PUBLIC NOTICE FOR CHANGE OF BRANCH ADDRESS

This is to bring to the notice of the General Public & Customers of Fincare Small Finance Bank Ltd, that the address of the following branches has been changed. All Accounts/Transactions currently maintained at the branch will remain the same. The details of the old vis-a-vis new address of various locations along with effective date of change is enclosed with notice as Annexure-A. Customers are requested to contact the Branch Manager/visit the New location for their transactions. For more information Please visit us or Contact Branch Managers of respective Branches. The Contact Numbers of Branch Managers of respective branches are provided in the Annexure-A attached with this notice.

Fincare Small Finance Bank Limited.

"Annexure-A"

No.	Branch	State	Effective Date of Change of Address	Old Address	New Address	Contact No.
1.	Kalburgi - 10101	KA	23-01-2022	P. no - 1-891/71/1Part/3/A Santhosh Colony New Jewargi Road Near Sun International Hotel Kalburgi -585103,	First Floor, Sri Bhavani Arcade, # 2216/A, 100 Feet Road, Gandhi Nagar, Mandya - 571401	9980250452

Manappuram Home Finance Ltd
FORMERLY MANAPPURAM HOME FINANCE PVT LTD
Manappuram Home Finance Ltd at Unit 301-315, 3rd Floor, A wing, Kanakia Wall Street, Andheri-Kurla Road, Andheri East, Mumbai - 400093, contact No.022-68194000/022-66211000.
Branch: MYSORE

Sale cum Auction Notice

We are issuing this Sale Notice to the Borrowers, Co-borrowers and Guarantors mentioned in Sr. No. 1 under the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, advising them to clear the liability as mentioned below within 30 days from this date, failing which the secured property mentioned in below description will be sold by Public Auction as detailed under the provisions of Section 13(4) of sub rule 6 of Rule 8 of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, on the date mentioned below for recovery of dues. Also giving Auction Notice to the Borrowers, Co-borrowers and Guarantors mentioned in Sr. No. 1 under the said act.

Sr. No.	Loan Account Number	Borrower's, Co-borrower's & Guarantor's Name	Description of the Immovable Property	Date of Possession	Outstanding Due Amount in (Rs.)	Reserve Price AND EMD Amount in (Rs.)	Property Inspection Date	Auction Date & Time
1	COB0COLON S000005004250	Mr. Bettappa P. Mrs. Ankamma B	Property No -14 unique no 152200102221600827, Property no 14, sagare Village & Grama panchayathi, Heggadadevana kote taluk Mysore-571121, Karnataka, INDIA	04-01-2022	Rs. 6,80,415,27/-	Rs. 12,38,400/- & Rs. 3,09,600/-	13-01-2022	08-02-2022 till 03:00PM

Place of Auction: Manappuram Home Finance Ltd, Building No.98/A, 1st Floor, Near Vivekananda Circle,Dattagalli, Vivekanandana Nagar, M. Block, Kuvempu Nagar, 1st Stage, Ramakrishnanagar, Mysuru, Karnataka 570023.

Terms & Conditions: [1] To participate in the Auction, the intending bidders have to deposit earnest money by way of DD favouring 'MANAPPURAM HOME FINANCE LIMITED'. [2] The Successful Bidder have to pay 25% of the Bid Amount immediately on the Sale being decided in his / her favour excluding the earnest money deposited and the balance sale price is to be remitted within 15 days from the date of communication of sale. [3] If the Successful Bidder defaults in effecting payments or fails to adhere to the terms of Sale in any manner, the amount already deposited will be forfeited and he / she shall not have any claim on such forfeited amount. [4] If for any reason, on the day of Public Auction, the reserve price is not materialized then the Authorized Officer reserves the right to call for tender / private treaty without giving any further notice to the Borrower's, Co-borrowers, Guarantor's and general public at large, to deal with the property concerned, at a convenient date thereafter. [5] The Sale will be on "as is where is basis" and "as is what is basis", persons interested should make their own independent inquiries as to the title of the property and claims/dues from Govt. / Semi Govt. Department if any, affecting the property. Any statutory or other dues payable and due on these properties shall have to be borne by the purchasers/bidders only. All the expenses of whatever nature including stamp duty, registration charges, transfer fee, etc. of getting property transferred shall be borne by the purchaser only and the Company shall not in any way be liable for the same. [6] The Authorized Officer reserves the right to accept or reject all or any of the bids or postpone / cancel the auction without assigning any reason there of including addition or deletion of terms and conditions of this advertisement / sale without any Notice, at his discretion. [7] The intending bidder on remitting the EMD amount may verify the copies of the property documents held by the Company during the office hours before the Auction date. [8] Please note that this is not an Offer to sell the property described above but only an invitation to the public to make an Offer to purchase by participating in the Auction/bidding.

Date : 08/01/2022
Place: Mysore

Sd/- Authorised Officer,
Manappuram Home Finance Ltd

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

RELEVANT PARTICULARS	
1. Name of corporate debtor	East Mond Infra and Trade Private Limited (formerly known as East Mond Agri and Infra Pvt. Ltd. originally incorporated as Somerset Infraprojects Pvt. Ltd.)
2. Date of incorporation of corporate debtor	12th December 2007
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore, Karnataka
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74110KA2007PTC044646
5. Address of the registered office and principal office (if any) of corporate debtor	10/45, 8th Cross, 3rd Main, Srinivasa Nagar, BSK III Stage, Bengaluru, Karnataka- 560 085
6. Insolvency commencement date in respect of corporate debtor	5th January 2022 (Date of service of order to IRP - 6th January 2022)
7. Estimated date of closure of insolvency resolution process	4th July 2022 (180th day from the Insolvency Commencement date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Nitin Daga Reg. No.: IBB/I/PA-001/IP-P02213/2020-2021/13405
9. Address and e-mail of the interim resolution professional, as registered with the Board	Nitin Daga Avani Oxford-II, Block-1, Flat-1B, 136 Jessore Road, Kolkata- 700 055. E-mail ID- daga.nitin.cs@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Nitin Daga 125-A Metropolitan Co-operative Housing Society, 3rd Floor, Kolkata- 700 105 Email- cirp.eastmond@gmail.com
11. Last date for submission of claims	19th January 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NONE, Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NONE, Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Download the relevant forms from: https://www.ibbi.gov.in/home/downloads b. None, Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the **East Mond Infra and Trade Private Limited** on **05th January 2022**.

The creditors of **East Mond Infra and Trade Private Limited** are hereby called upon to submit their claims with proof on or before 19th January 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 08.01.2022 Interim Resolution Professional for East Mond Infra & Trade Private Limited
Place: Bangalore Reg. No.:- IBB/I/PA-001/IP-P02213/2020-2021/13405

Sd/-
Nitin Daga